

O.A. 256/98

For admission

14. 23.9.99

Rath
9/1x

Bench

At the instance of learned counsel for the petitioner adjourned to 5.10.1999.

VICE-CHAIRMAN

MEMBER (JUDICIAL)

For admission

Rath
19/1x

Bench

15. Order Dated 05.10.99.

Adjourned to 22.11.99. for hearing and final disposal at the stage of admission at request.

Vice-Chairman
Member (J)

Free copy of the Or. No. 46 dt. 22.11.99 may be handed over to the both counsels.

16. Order dated 22.11.99.

It is submitted by Mr. T.

Rath, learned counsel for the applicant that in this petition, he has challenged the selection of Res. No. 4 for the post of SDBPM Chak Sulapada Bg. It is submitted by the learned counsel for the applicant that the departmental authorities have already cancelled the appointment of Res. No. 4 to the post and the application has become infructuous. We have heard Mr. B. K. Nayak, learned Addl. Standing counsel. In view of the submission made by the learned counsel for the applicant, the matter is disposed of for having become infructuous.

Vice-Chairman
Member (J)Rath
26.11.99
S.O